

IN THE INCOME TAX APPELLATE TRIBUNAL
BENGALURU BENCH 'C', BENGALURU

BEFORE SHRI. INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI. LALIT KUMAR, JUDICIAL MEMBER

I.T.A No.1877/Bang/2016)
(Assessment Year : 2012-13)

Shri.Appaji Mallappa Mahesh,
No.48, Old No.442, Service Road,
1st stage, 6th phase, WOC Road,
Rajajinagar, Bengaluru 560 044 .. Appellant
PAN : AEJPM2065G

v.

Asst. Commissioner of Income-tax,
Circle -2(2)(1), Bengaluru .. Respondent

Assessee by : None
Revenue by : Shri. M. K. Biju, JCIT

Heard on : 07.11.2017
Pronounced on : 17.11.2017

ORDER

PER LALIT KUMAR, JUDICIAL MEMBER :

This is an appeal filed by the assessee against the order of the
CIT (A) – 3, Bengaluru, dt.26.08.2016, for the assessment year
2012-13.

02. When the appeal was called up for hearing, nobody appeared for
assessee. It is seen from records that in spite of the date of hearing

being mentioned in the notice of hearing, which has been issued and served on the assessee by registered post acknowledgement due, nobody was present on the date of hearing. In the circumstances, we are of the opinion that the assessee is not interested in prosecuting its case. We dismiss the appeal following the decision of the Delhi Bench of the ITAT in CIT v. Multiplan India P.Ltd., (1991) 38 ITD 320 and of the Madhya Pradesh High Court in the case of Estate of late Tukoji Rao Holkar v. CWT (1997) 223 ITR 480, as the appeal is infructuous for non-prosecution.

03. In the result, appeal of the assessee is dismissed.

Order pronounced in open court on the 17th day of November, 2017.

Sd/-

(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Sd/-

(LALIT KUMAR)
JUDICIAL MEMBER

Bengaluru

Dated : 17.11.2017

MCN*

Copy to:

1. The assessee
2. The Assessing Officer
3. The Commissioner of Income-tax
4. Commissioner of Income-tax(A)
5. DR
6. GF, ITAT, Bangalore

By Order

SENIOR PRIVATE SECRETARY